

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-217/ND/2023

IN THE MATTER OF:

Mr. Kailash Chand Jain Through RP
Mr. Sunil Prakash Sharma

...PETITIONER

Section

U/s 94(1) of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the JC Flowers

:Adv. Yashika Kapoor,
:Adv. Anand Shankar Jha, Adv. Sachin
Mintri, Adv. Parvez Rahman

For the Respondent

:Adv. Videh Vaish, Adv. Lalit Mohan,
Adv. Aakansha, Adv. Sumbul Ara, Adv.
Farheen Islam, Adv. Geetanjali Singh
for RP Deepak Mittal.

ORDER

This is a petition filed under Section 94 of the IBC by the Personal Guarantor. Ld. Counsel for the Personal Guarantor is present and submitted that the Resolution Professional in the Petition under Section 95 filed by the Financial Creditor has already been appointed by this Adjudicating Authority and therefore this petition has now become infructuous. In view of this, the same is **dismissed as infructuous.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)